

- Note :— 1. All motions and mentioning of D. B. Civil side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - I.  
All motions and mentioning of D. B. Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - II.
2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.
3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.
4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

**SITTING OF BENCHES OF PATNA HIGH COURT FROM 6<sup>th</sup> February 2017**

**DIVISION BENCHES**

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| 1. Hon'ble The Acting Chief Justice &<br>Hon'ble Mr. Justice Sudhir Singh          | I CWJC - Relating to PIL<br>II CWJC - Relating to Validity of Acts , Rules & Regulations etc.<br>III CWJC - Relating to All Direct and Indirect Taxation etc.<br>IV CWJC (State Taxation Matters) / M. A. (Taxation)— Orders , Admission & Hearing<br>V LPA (2016 and 2017 )<br>VI Referred matters civil and criminal)<br>VII Civil Review (D.B.) —Orders, Admission & Hearing<br>VIII Cr. WJC (D.B.)-- B.C.C. Act— Orders, Admission & Hearing.<br>IX Any other civil matters not assigned to any other D.B. |
| 2. Hon'ble Mr. Justice Navaniti Prasad Singh &<br>Hon'ble Mr. Justice Vikash Jain  | I. Cr. W. J. C. — Including Habeas corpus (D.B.) — Orders, Admission & Hearing.<br>II. Cr. Appeal (D.B.) — Orders & Admission<br>III Cr. Appeal (D.B.)--Urgent and Hearing - Assigned matters<br>IV Original Criminal Misc.(D.B.)<br>V. M.A. (Family Court Matters) Orders, Admission & Hearing<br>VI. Commercial Appellate Division Matter<br>VII. Specially Assigned Matters   |
| 3. Hon'ble Mr. Justice Samarendra Pratap Singh &<br>Hon'ble Mr. Justice Arun Kumar | I. Criminal Appeals (D.B.) up to years 2012 (Custody matter) -- Orders, Orders on Petitions & Hearing<br>II. Death Reference- Hearing<br>III. Specially Assigned Matters   |
| 4. Hon'ble Mr. Justice Ajay Kumar Tripathi<br>Hon'ble Justice Smt. Nilu Agrawal    | I. LPA (upto 2015) — Orders , Admission & Hearing<br>II. CWJC — CAT Matters - Orders, Admission & Hearing.<br>III CWJC - Relating to Judicial Service<br>III. MJC-Contempt (D.B.) — Orders, Admission & Hearing<br>IV. Specially Assigned Matters  |
| 5. Hon'ble Mr. Justice Kishore K. Mandal<br>Hon'ble Mr. Justice Sanjay Kumar       | I. Criminal Appeals (D.B.) from 2013 (Custody matters)- Orders, Orders on Petitions & Hearing<br>II. Specially Assigned Matters  |

**CIVIL & CRIMINAL SINGLE BENCHES**

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| <b>1. Hon'ble The Acting Chief Justice<br/>(Wednesday or any other day as per requirement)</b> | <b>2nd half— Request Case</b>  |
| <b>2. Hon'ble Mr. Justice Dr. Ravi Ranjan</b>  | <b>I. Group -II — CWJC- Education Matters, other service Matters - Orders , Admission &amp; Hearing<br/>II. Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth,Others— Orders, Admission &amp; Hearing (2016 &amp;2017)<br/>III. CWJC -- Group — V - Religious Trust, Housing Board, wakf Act, Encroachment / Demolition, Arms Act ,E.C. Act, Stamp Act , Arbitration , Foreigners Act, Gram panchayat Matters, PRDA, Indira Vikas —Orders, Admission &amp; Hearing<br/>IV. Specially Assigned Matters</b> |
| <b>3.Hon'ble Mr. Justice Jyoti Saran</b>   | <b>I. CWJC- Group — II — (Compulsory retirement) Disciplinary proceedings, removal / Dismissal / termination, Suspension, Reversion, Increments / withholding of increments, Efficiency bar, Voluntary retirement.)—Orders , Admission &amp; Hearing (2015 to 2017)<br/>II. Company Petition &amp; Company application— Orders, Admission &amp; Hearing<br/>III. Friday 1st half Group — V - (Industrial Law/ E.S.I. / E.P.F., Forest Act, Registration Act, Mines Act, Public Drainage /Telephone , B.B.C. Act. ), Electricity Act, Freedom fighter, Citizenship, Pollution , Jawahar Rojgar / Notified Area, S.F.C — Orders, Admission &amp; Hearing<br/>IV. Specially Assigned Matters</b>  |
| <b>4.Hon'ble Mr. Justice Rakesh Kumar</b>  | <b>I. CWJC —Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth, Others — Orders, Admission &amp; Hearing (2015)<br/>II. MJC(Other than Contempt)— Orders, Admission &amp; Hearing.<br/>III. Specially Assigned Matters</b>   |
| <b>5. Hon'ble Mr. Justice Dinesh Kumar Singh</b>   | <b>Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth, Others — Orders, Admission &amp; Hearing (upto 2014)</b>  |

6. Hon'ble Mr. Justice Mungeshwar Sahoo
- I. F. A. — Order and Hearing (Up to 2006)
  - II. Writ Petitions arising from orders of Civil Courts/ converted from Civil Revision Applications (U/s 115 C. P. C.) (2016 & 2017) & Civil Misc. cases arising for civil court —Orders, Admission & Hearing. (2016 & 2017)
  - III. Specially Assigned Matters
7. Hon'ble Mr. Justice Hemant Kumar Srivastava
- I. CWJC —Group — III —Orders , Admission & Hearing
  - II. Testamentary cases / Suits — Orders, Admission & Hearing (on Friday 2nd half) — At 2.15 P.M.
  - III. F.A.— Orders & Hearing (From 2007)
  - IV. Miscellaneous Appeals — Orders, Admission & Hearing.
  - V. Specially Assigned Matters
8. Hon'ble Mr. Justice V. Nath
- I. Second Appeals — Order , Admission & Hearing
  - II. Civil Revision —Orders, Admission & Hearing.
  - III. Writ Petitions arising from orders of Civil Courts/ converted from Civil Revision Applications (U/s115 C. P. C.) —Orders, Admission & Hearing. (upto 2015)
  - IV. Other Civil matters not assigned to any other Bench — Orders, Admission & Hearing.
- 9.Hon'ble Mr. Justice Shivaji Pandey
- I. MJC (Contempt) (2015 to 2017)
  - II. CWJC — Group —IV —Orders, Admission & Hearing (2015 to 2017)
  - III. Matters arising from DRT — Orders, Admission & Hearing & Specially Assigned Matters
10. Hon'ble Mr. Justice Ashwani Kumar Singh
- I.CWJC- Retirement benefit (State Govt. Services) --- Orders, Admission & Hearing
  - II. CWJC — Retirement benefit (Body Corporate / Municipal Corporation Services etc.)— Orders, Admission & Hearing
  - III.—CWJC —Retirement benefit (University and others— Orders, Admission & Hearing
11. Hon'ble Mr. Justice Ahsanuddin Amanullah
- I. Group — V (other un categorized Misc. matters, ) Cooperative matters, Municipal Corporation, Zila Parishad -- Orders, Admission & Hearing
  - II. Election matters Relating to Cooperative matters,Gram panchayat Zila Parishad, Municipal Corporation & University
  - III. Others election related matters except election petition relating to MLAs/ MPs.— Orders, Admission & Hearing
12. Hon'ble Mr. Justice Aditya Kumar Trivedi
- I. Criminal Misc. Matters under Section 438, 439 & 482 Cr. P.C.
  - II. Criminal Appeals under the SC/ST Act
  - III. Criminal Appeals Hearing up to year 2015-17
13. Hon'ble Mr. Justice Rajendra Kumar Mishra
- I. Criminal Misc. Matters under Section 438 & 439 Cr. P.C.
  - II. Criminal Misc. Matters under Section 482 Cr. P.C. (upto 2014)

14. Hon'ble Mr. Justice Chakradhari Sharan Singh I. Criminal Appeal, Govt. Appeal, SLA against Acquittal (S.J.)— Orders, Admission & Hearing  
II. Govt. Appeals and Criminal Application under Section 341 Cr. P. C. — Orders, Admission & Hearing.  
III. Cr. Miscellaneous Applications for Cancellation of Bail and Transfer— Orders, Admission & Hearing.  
IV.— Criminal Revisions Arising From Orders of Conviction, Transfer & Criminal Misc. Matters etc.  
V-Any others matters not assigned to any other Bench.— Orders , Admission & Hearing  
VI. Specially Assigned Matters
15. Hon'ble Mr. Justice Prabhat Kumar Jha CWJC- Group — II — (Compulsory retirement) Disciplinary proceedings, removal / Dismissal / termination, Suspension, Reversion, Increments / withholding of increments, Efficiency bar, Voluntary retirement.) — Orders, Admission & Hearing (upto 2014)
16. Hon'ble Mr. Justice Jitendra Mohan Sharma I. Criminal Misc. Matters under Section 438, 439 & 482 Cr. P.C.
17. Hon'ble Justice Smt. Anjana Mishra I. MJC (Contempt) (upto 2014)  
II. CWJC — Group —IV —Orders, Admission & Hearing (upto 2014)  
& Specially Assigned Matters
18. Hon'ble Mr. Justice Birendra Kumar I. Criminal Misc. Matters under Section 438 & 439 Cr. P.C.  
II. Criminal Misc. Matters under Section 482 Cr. P.C. (From 2015 to 2017)  
III. Cr. WJC (S.J.) — Orders, Admission &Hearing
19. Hon'ble Mr. Justice Arvind Srivastava I. Criminal Misc. Matters under Section 438, 439 & 482 Cr. P.C.
20. Hon'ble Mr. Justice Vinod Kumar Sinha I. Criminal Misc. Matters under Section 438, 439 & 482 Cr. P.C.  
II. Criminal Appeals Hearing – upto the year 2014
21. Hon'ble Mr. Justice Sanjay Priya Criminal Misc. Matters under Section 438, 439 & 482 Cr. P.C.

Civil Review Petitions in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.